

PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

SUB: DEPUTATION - DISTRICT JUDGES - Appointment of Sri C.S.S.V.Durga Prasad, Special Judge for trial of Offences under the SCs & STs (Prevention of Atrocities) Act-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad as Secretary to Government, Law Department, Government of Andhra Pradesh, Hyderabad on Deputation basis for a period of one year - Relief arrangements - Ordered.

- READ: 1. Letter No.62, SC.F/A2/2014, dated 02.06.2015 from the Chief Secretary to the Government, Andhra Pradesh, Hyderabad
2. High Court's Letter Roc.No.3950/2015-B.Spl., dated 08.06.2015.
3. G.O.Ms.No.16, Law (L.A & J - SC.F) Department dated 17.06.2015.

ORDER ROC.NO.3950/2015-B.SPL. DATED:19.06.2015

The High Court is pleased to order the following relief arrangements:

Sri C.S.S.V.Durga Prasad, Special Judge for trial of Offences under the SCs & STs (Prevention of Atrocities) Act-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad, who has been appointed as Secretary to the Government, Law Department, Government of Andhra Pradesh, Hyderabad, on deputation basis for a period of one year from the date of assumption of charge, vide G.O. 3rd read above, will immediately handover charge of his post to the Addl. Sessions Judge for trial of Communal Offences-cum-VII Addl. Metropolitan Sessions Judge, Hyderabad, and proceed to take up his new appointment.

The Addl. Sessions Judge for trial of Communal Offences-cum-VII Addl. Metropolitan Sessions Judge, Hyderabad will be in full additional charge of the post of Special Judge for trial of Offences under the SCs & STs (Prevention of Atrocities) Act-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad, until further orders.

S. Jagannadas
REGISTRAR (VIGILANCE)

To

1. The officer concerned.
2. The Prl. Secretary to Hon'ble the Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal),

3. The Personal Secretaries to the Registrars, and District Judge (Enquiries), High Court of Judicature at Hyderabad (for placing before the Registrars for information).
4. The Central Project Coordinator, High Court of Judicature at Hyderabad (With a request to direct the concerned to upload the Notification in the High Court's Website)
5. The Principal Secretary to Government, Andhra Pradesh, Hyderabad.
6. The Secretary to Government, Law (L.A & J - SC.F) Department, Government of Telangana, Hyderabad.
7. The Secretary to Government, Law Department, Government of Andhra Pradesh, Hyderabad.
8. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
9. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
10. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
11. The Metropolitan Sessions Judge, Hyderabad
12. The Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-VI Addl. District and Sessions Judge, Secunderabad
13. The Addl. Sessions Judge for trial of Communal Offences-cum-VII Addl. Metropolitan Sessions Judge, Hyderabad
14. The Accountant General, Andhra Pradesh, Hyderabad.
15. The Pay and Accounts Officer, Hyderabad.
16. THE SECTION OFFICERS, HIGH COURT JUDICATURE AT HYDERABAD:
 - a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, and (j) Special Officers Section, High Court of Judicature at Hyderabad.